

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).5243/2026

[Arising out of impugned final judgment and order dated 15-12-2025 in CRMA No. 24846/2025 passed by the High Court of Judicature at Allahabad]

SURAJ SRIVASTAV ALIAS SANJAY

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

FOR ADMISSION

IA No. 89743/2026 - EXEMPTION FROM FILING O.T.

IA No. 89742/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 02-04-2026 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) Mr. Gaurav Khanna, AOR
Mr. Gautam Barnwal, Adv.
Ms. Sakshi Attri, Adv.

For Respondent(s) Ms. Ruchira Goel, Adv.
Ms. Ritika Rao, Adv.
Mr. Sharanya, Adv.
Ms. Rishika Rishab, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the petitioner seeks to withdraw this petition.
2. Permission, as prayed for, is granted.
3. The Special Leave Petition is, accordingly, dismissed as withdrawn at this stage. Further, we grant the liberty to the petitioner to move the High Court, provided that he agrees to the settlement, which he had earlier executed with the complainant.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR

